

1997-98 are as under :

	Orissa	Jaipur Sub-Division
No. of seedlings distributed during 1996-97.	9,97,500	525
No. of seedlings proposed to be made available during 1997-98.	14 lakh	875

Disposal of Fly Ash into Sabarmati River

2523. SHRI MANGAL RAM PREMI : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government and the Central Pollution Control Board have received complaints that disposal of fly ash slurry into the river Sabarmati in Ahmedabad by a Thermal Power Plant has created serious air and water pollution thereby endangering the lives of a large number of people;

(b) if so, whether the Central Government/Central Pollution Control Board have issued directions to the concerned electricity company to immediately stop disposal of fly ash slurry into the river Sabarmati and remove dry ash already deposited in the river bed; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ) : (a) Complaints were received regarding water pollution problems in the river Sabarmati by a Thermal Power Plant. A team from Central Pollution Control Board inspected the power plant. The power plant was found not having adequate treatment facilities for liquid effluents and solid waste.

(b) The Central Pollution Control Board has issued direction to the power plant under Section 5 of the Environment (Protection) Act, 1986.

(c) Does not arise.

Control on Agriculture Sector

2524. SHRI TARIQ ANWAR : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government have decided to abolish the control on the Agricultural Sector; and

(b) if so, the details thereof?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) and (b) The Common Minimum Programme of the Government stipulates that all regulations and controls

that are in the way of increasing the incomes of the farmers will be reviewed immediately and abolished wherever found unnecessary. It also stipulates that controls on the movement of agricultural products and on the processing of agricultural products will be abolished. The concerned Central Ministries and State Governments have been requested to review the controls/regulations administered by them for abolition. It has already been decided to repeal the Rice Milling Industries Regulations Act, 1958.

Disposal of Seized Arms

2525. SHRI CHAMAN LAL GUPTA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the details of weapons seized by the police and security forces in Jammu and Kashmir and Punjab during the last three years;

(b) the procedure adopted for control/disposal of these weapons;

(c) whether some weapons have been stolen or found missing after this seizure;

(d) if so, the details of such weapons;

(e) the measures taken for their recovery;

(f) whether some of the seized weapons have been sold or given to some officials or private persons for their self-defence.

(g) if so, the details of such weapons; and

(h) the names of beneficiaries along-with their selling prices of the weapons?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (h) Information is being collected from the State Governments of Jammu and Kashmir and Punjab and will be laid on the Table of the House.

Use of Previous Names of Cities

2526. SHRI RATILAL KALIDAS VARMA :
SHRI CHHITUBHAI GAMIT :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have taken a decision to allow the use of previous names of certain places like Bombay and Madras recently renamed as Mumbai and Chennai, for the correspondence purposes in view of the demand/for the benefit of the international community; and

(b) if so, the details of such places?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) No, Sir.

(b) Does not arise.